

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'E', NEW DELHI**

**BEFORE SH. SAKTIJIT DEY, VICE PRESIDENT
AND
SH. N. K. BILLAIYA, ACCOUNTANT MEMBER**

ITA No.344/Del/2021
Assessment Year: 2015-16

Metalore Overseas Private Limited, 536, DLF Tower, Shivaji Marg, Moti Nagar, New Delhi PAN No.AACCM6076H	Vs.	DCIT Circle – 16 (2) New Delhi
(APPELLANT)		(RESPONDENT)

Appellant by	None
Respondent by	Sh. Vipul Kashyap, Sr DR

Date of hearing:	31/01/2024
Date of Pronouncement:	31/01/2024

ORDER

PER N. K. BILLAIYA, AM:

This appeal by the assessee is preferred against the order of the CIT(A)-37, New Delhi dated 17.03.2020 pertaining to A.Y. 2015-16.

2. The grievance of the assessee read as under :-

“1. That the CIT(A) erred on facts and in law in upholding the assessment at an income of Rs. 7,58,83,750/- as against a returned income of Rs. 1,21,33,750/- declared by the appellant.

2. That the CIT(A) erred on facts and in law in confirming the addition of Rs.6.37.50,000/- made by the assessing officer on account of receipt of share application ignoring the evidence furnished by the appellant with respect to identity, genuineness and credit worthiness of the investors merely on surmises and conjectures.”

3. This appeal was first listed for hearing on 17.08.2022 and thereafter on various dates as per the order sheet but none appeared on behalf of the assessee. The notices issued must have been served as the same did not return un-served.

4. The notices have also been served through e-mail ID provided in form No. 36 but none appeared on behalf of the assessee.

5. We are left with no choice but to dismiss the appeal.

6. Decision announced in the open court on 31.01.2024.

Sd/-
(SAKTIJIT DEY)
VICE PRESIDENT

NEHA

Date:- .01.2024

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-
(N.K. BILLAIYA)
ACCOUNTANT MEMBER

ASSISTANT REGISTRAR
 NEW DELHI